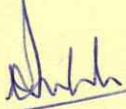




No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
9.	8.12.06	<p>Heard Mr. S. Mazumdar, Ld. Counsel assisted by Mr. Umesh Ranpal appearing for the petitioners and Me. A. Moulik, Ld. Sr. counsel for respondent Nos. 1 to 4. Mr. Karma Thinley, Ld. Government Advocate for State respondent Nos 5 and 6.</p> <p>At the outset it was jointly submitted by the parties that if the impugned order is modified duly deleting the names of plaintiff Nos. 2,3 & 4 from the array of the plaintiffs and present plaintiff No. 1 i.e. the School Managing Committee of the concerned school is retained as the sole plaintiff the interest of the petitioner would be served and there would be no ^{used} used for the petitioners to press the matter further.</p> <p>In view of the above submissions and the joint prayer made by the Ld. Counsel for the parties I make the following orders^w:</p> <p>[1] The plaintiffs at Sl. Nos. 2, 3 & 4 shall be stuck off the record.</p> <p>[2] The plaintiff^{at Sl.} No. 1 shall remain the sole plaintiff and shall represent the interest of the Dentam Sr. Secondary School, West Sikkim, Gyalshing in the suit.</p> <p>[3] The impugned order dated 13.02.2006 passed by the Ld. Trial Court in Title Suit No. 06/05 shall stand modified to the extent indicated above.</p>	



Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
		<p>[4] With the above modification of the impugned order the present Civil Revision Petition stands disposed of.</p> <p>[5] Needless to say, the office will make the necessary correction in the plaint in terms of the above order and the Ld. Trial Court will proceed further with the trial of the suit according to law.</p> <p>[6] Return the records of the Court below forthwith.</p> <p>[7] Both parties are directed to appear before the lower Court on 28.12.2006 for further direction in the matter.</p> <p style="text-align: right;">  (A. P. Subba) <u>Acting Chief Justice</u> </p>	<p>⊗ Certified Copy of order along with the trial Court records forwarded on 9.12.06 <i>Lucas</i> <i>9/12/06</i></p>